

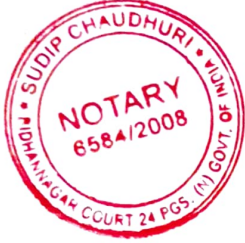
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 91/2023/EZ



In The Matter of:  
Nirmal Kumar Singha

... Applicant



Versus  
State of West Bengal & Ors.

... Respondents

AFFIDAVIT ON BEHALF OF THE RESPONDENT NUMBER 11,  
DIVISIONAL FOREST OFFICER, BANKURA (NORTH) DIVISION,  
DISTRICT BANKURA.

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Filed by  
*Sibojyoti Chakrabarti*  
SIBOJYOTI CHAKRABARTI

Advocate

For The State of West Bengal

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(M): 9007035534

SL. NO. 245/2024

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 91/2023/EZ



In The Matter of:

Nirmal Kumar Singha

... Applicant

Versus

State of West Bengal & Ors.

... Respondents

**BEFORE THE NOTARY PUBLIC  
AT BIDHANNAGAR  
DIST.-NORTH 24 PARGANAS**

AFFIDAVIT ON BEHALF OF THE RESPONDENT NUMBER 11,  
DIVISIONAL FOREST OFFICER, BANKURA (NORTH) DIVISION,  
DISTRICT BANKURA.

I, Sri Debasis Mahimaprasad Pradhan, S/o Sarat Chandra Pradhan,  
aged about 36 years, by occupation- service and presently posted as  
Divisional Forest Officer, Bankura (North) Division, having office at  
Machantala, Bankura, District: Bankura, Pin: 722101, do hereby  
solemnly affirm and submit as follows:-

1. That I am the Divisional Forest Officer, Bankura (North) Division,  
having office at Machantala, Bankura, District: Bankura, Pin:  
722101, being impleaded as respondent number 11 above-named.  
I, on behalf of the respondent number 11, am competent to swear  
and affirm this affidavit for and on behalf of myself and the  
Department.

**05 SEP 2024**

2. That this affidavit is being filed in compliance and obedience to the Solemn Order dated 22.07.2024, passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.
3. That an Affidavit dated 21.07.2024 has been filed on behalf of the Divisional Forest Officer, Bankura (North) Division being the respondent number 11, and along with the said affidavit a letter dated 24.06.2024 addressed by the Forest Range Officer, Gangajolghati Range to One Tarun Kumar Singha, the owner of the land in question to complete plantation of 1942 number of trees on his mouza- Koro, J. L. No. 105, Plot No. 815, by 23.08.2024 from the date of receipt of the letter has also been filed.
4. That in the Solemn Order dated 22.07.2024 this deponent has been interalia directed by the Hon'ble Tribunal to file fresh affidavit stating as to whether the order as contained in letter dated 24.06.2024 has been complied with and if not not what action has been taken against Mr Tarun Kumar Singha.
5. That in this regard it is stated and submitted that Mr Tarun Kumar Singha to whom the letter dated 24.06.2024 was addressed for the plantation of trees as specified in the letter has not complied with the same and till date neither the Forest Range Officer, Gangajolghati Range nor the Divisional Forest Officer (North) Bankura has received any reply to the same.
6. That as per the Notification dated 13<sup>th</sup> February, 2008 published in the Kolkata Gazattee wherein it has been stated that in exercise of the powers conferred under sub section (1) of section 21 of the West Bengal Trees (Protection and Conservation in Non Forest Areas) Act, 2006 the State Government in the Forest department have decided to exempt from depositing security in respect of undertaking



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plantation of two species of trees i.e Eucalyptus and Akashmoni on the rural areas with immediate effect.

Photocopy of the Notification dated 13<sup>th</sup> February, 2008 published in the Kolkata Gazattee is annexed herewith and marked with the letter 'R-1'.

7. That since the permission was given for plantation of Eucalyptus and Akashmoni trees to Mr Tarun Kumar Singha and as the same are exempted hence no steps can be taken as per the above referred notification published as per the West Bengal Trees (Protection and Conservation in Non Forest Areas) Act, 2006.

8. That it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to pass necessary Order/Orders as is deemed fit for the ends of justice.

Identified by me

*Debasish Mahimprasad Pradhan.*

*Ribajyoti Chakrabarti*

Advocate 05/09/2024

State of West Bengal

Divisional forest Officer,  
Bankura (North) Division.

Divisional Forest Officer  
Bankura (North) Division

S. CHAUDHURI  
• NOTARY •  
GOVT. OF INDIA  
Regn. No.-6584/08  
Bidhannagar Court  
Dist.-North 24 Pgs

05 SEP 2024

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VERIFICATION:

I, the deponent above- named, do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information and I believe that nothing material has been concealed there from.

Verified at Kolkata on the 2nd of September, 2024.

Identified by me

*Sibojyoti Chakrabarti*

Advocate 05/09/2024

State of West Bengal

*Debasip Mahimaprasad pradhan.*

Divisional forest Officer,  
Bankura (North) Division.  
Divisional Forest Officer  
Bankura (North) Division

*S. Chaudhuri*  
S. CHAUDHURI  
• NOTARY •  
GOVT. OF INDIA  
Regn. No.-6584/08  
Bidhannagar Court  
Dist.-North 24 Pgs

05 SEP 2024

"Annexure - R-1"

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Kolkata



Gazette

Extraordinary

Published by Authority

MAGHA 24]

WEDNESDAY, FEBRUARY 13, 2008

[ SAKA 1929

ART I—Order and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

GOVERNMENT OF WEST BENGAL  
FOREST DEPARTMENT

Writers' Buildings, Kolkata-700 001

No. 650-for/FR/O/FP/4A-1/07(Pt-1)

Dated, Kolkata, the 13th February, 2008

## NOTIFICATION

The undersigned is directed to say that since the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 has come into operation on and from 12th April, 2006 after its publication in the Official Gazette, this Department have received several representations from various organizations regarding the difficulties experienced in depositing security for undertaking plantation of trees before felling as provided in Sub-Section (3) of section 6 and Section 8 of the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006. According to Sub-Rule (3) of Rule 5 and Sub-Rule (3) of Rule 6 of the W.B. Trees (Protection and Conservation in Non-Forest Areas) Rules, 2007 the Security for each plant in rural area has been kept at Rs. 20.00 and Rs. 30.00 in urban areas.

2. The State Government in the Forests Department have reviewed the problem and observed that two species of tree i.e. Eucalyptus and Akashmoni which are widely accepted by the persons in the rural area for plantation in large scale under social and farm forestry schemes should be exempted from paying security to provide incentives for plantations.

3. Now, therefore, in exercise of the power conferred under Sub-Section (1) of Section 21 of the West Bengal Trees (Protection and conservation in Non-Forest Areas) Act 2006 the State Government in the Forest Department have decided to exempt from depositing Security in respect of undertaking plantation of two species of tree i.e. Eucalyptus and Akashmoni in the rural areas with immediate effect.

By order of the Governor

Sd/- Gurupada Bayen

Joint Secretary to the Government of West Bengal.

BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL EASTERN ZONE  
BENCH, KOLKATA

O. A. NO. 91/2023/EZ

In The Matter of:

Nirmal Kumar Singha

... APPLICANT

VERSUS

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... RESPONDENT(S)

AFFIDAVIT ON BEHALF OF THE  
RESPONDENT NUMBER 11,  
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BANKURA (NORTH) DIVISION,  
DISTRICT BANKURA.

SIBOJYOTI CHAKRABARTI

Advocate

For The State of West Bengal

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(M): 9007035534.

